

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP(CAA) NO.01/Chd/Pb/2017

In the matter of scheme of amalgamation:

Between

M/s Taj Travels Private Limited ...Petitioner/Transferor Company No.1

M/s Shan e Punjab Travels Private Limited ...Petitioner/Transferor Company No.2

And

M/s Metro Eco Green Resorts Ltd. ...Petitioner/Transferee Company

Present: Mr. Anil Kumar Aggarwal, Advocate for petitioners.

Mr. D.K. Singh, Official Liquidator.


The affidavit of Authorised Representative of the applicant-companies has been filed stating therein that compliances of the previous order dated 25.04.2017 have been made by attaching a copy of the newspapers publication in daily 'Indian Express (English)' dated 09.05.2017 and daily 'Jagbani (Punjabi)' of the even date. It is also stated in the affidavit that notice of the date of hearing was also delivered to the Official Liquidator and acknowledgement is also attached. Learned counsel for petitioners further submits that the petitioner-companies through their Authorised Representative have already stated in paragraph 12.4 of the petition that no objection/representation to the proposed 'Scheme' were received by the petitioner-companies. Office has also made report that no objections have been received by the Tribunal in this regard.

The Official Liquidator submits that he has filed his own report and he will be filing report of the Regional Director during course of the day. Let the needful be



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done and copy of the same be supplied to the learned counsel for petitioner-companies. Now list the matter for arguments on 13.07.2017.


(Justice R.P. Nagrath)
Member(Judicial)

May 30, 2017
 Arora